

- (a) the annual requirement of electricity in Kerala;
- (b) the quantity available at present; and
- (c) the immediate steps proposed to be taken to overcome the shortage of power in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) During the year 1994-95, the energy requirement of Kerala was 8902 Million Units.

(b) During the period April - July 1995, the energy requirement in Kerala was 3525 Million Units against which the availability was 3083 Million Units, which represents a shortage of 12.5%.

(c) In order to increase the availability of power in Kerala various measures being taken include-maximising the generation from existing generating stations, reduction in Transmission & Distribution losses, effective load management and energy conservation measures, assistance from neighbouring state/system whenever feasible.

Abduction of Indian Fishermen by Seamen of Sri Lanka

2463. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Sri Lankan seamen intruded in to the Indian territorial waters in Indian Ocean and abducted about 75 Indian fishermen recently;

(b) whether these fishermen have been kept in Sri Lankan Jails;

(c) if so, the steps being taken by the Government for their early release; and

(d) the steps proposed to be taken by the Government to prevent recurrence of such incidents in future?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) No, Sir.

(b) to (d). Does not arise.

Assistance for Public Transport in Gujarat

2464. SHRI DILEEP BHAI SANGHANI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have given any financial assistance for development of various modes of public transport for urban areas of Gujarat State;

(b) if so, the details of the assistance provided to the State so far;

(c) whether any international agencies have offered to help finance the public transport system in the State; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (d) No, Sir. Government of India has not received any proposal from the Government of Gujarat for extending any financial assistance for the development of various modes of public transport in the urban areas of the State of Gujarat. There are also no offers from any international agency to help finance public transport system in Gujarat.

Schemes for Disposal of Sewage

2465. SHRI VIJAY NAVAL PATIL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government have formulated schemes for sewage disposal in major cities;

(b) if so, the details thereof alongwith the review of the progress made during the last three years, State-wise; and

(c) the funds made available for execution of those projects State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K.THUNGON) : (a) There is no Centrally Sponsored Scheme for Sewage disposal in major cities.

(b) and (c) Question does no arise.

World Bank Experts for Overhaul in Power Sector

2466. SHRI BOLLA BULLI RAMAIAH :

SHRI R. SURENDER REDDY :

Will the Minister of POWER be pleased to state :

(a) whether in view of the controversy over Enron, Government are considering to make efforts to revive again all the power projects in the interest of the country;

(b) whether the Government in consultation with the State Government have formulated or proposing to formulate a concrete policy for power projects in India; and

(c) if so, the time by which the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) to (c). Since the private power projects are being set up by the Independent Power Producers after entering into agreements with the State Electricity Boards/State Governments, review of any such project is, therefore, within the realm of the State Governments.

The Government had framed a comprehensive private power policy in October, 1991 after consultation with the State Governments and issued necessary notification thereafter. The policy/notification have been amended from time to time, whenever the need has been felt and we will continue to do so.